

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 215 of 2020**

**In the matter of:**

**Mandira Koirala**

**....Appellant**

**Vs.**

**Sona Mandira Pvt. Ltd. & Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate alongwith Mr. Nitish Sharma & Mr. Krishnendu Datta.**

**For Respondents: Mr. Aaditya Vijay Kumar , For R-1.**

**Mr. P. Nagesh, Mr. Rajat Bhalla & Mr. Anshuman Sood,  
For R-2 & 3.**

**Mr. Rajiv Bajaj & Mr. Vishesh Issar, For R-4 & 5.**

**ORDER**  
**(Virtual Mode)**

**23.11.2020:** Heard Learned Senior Counsel for the Appellant Shri Arun Kathpalia. He submits that the Learned Tribunal without asking for filing 'Reply' of the petition only on the basis of the 'Written Submissions' of the Respondents embarked into the allegations made in the petition under Section 241/242 and passed the Impugned Order which is ex-facie erroneous.

Learned Counsel Shri Vaibhav Gaggar for Respondent No.1 Shri P. Nagesh Rao for Respondent No. 2 & 3. Shri Ajit Das for Respondent No. 4 accepting the 'Notice'. Thus, service is completed no necessity to sent 'Notice' to Respondents. The Respondent Counsels are directed to file their 'Reply

Affidavit' within two weeks. Rejoinder, if any, may be filed till 4<sup>th</sup> January, 2021.

Let the matter be fixed on **11<sup>th</sup> January, 2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

*Sim/ Bm*